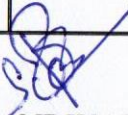


**STATEMENT OF IMMOVABLE PROPERTY RETURN FOR THE YEAR 2015 AS ON 01-01-2016**

1. Name of Officer (in full) and Service to which the officer belongs : **SHANMUGASUNDARAM PANDIYARAJA**
2. Present post held : Assistant Director , Food Safety and Standards Authority of India, Regional Office, Chennai
3. Service to which the Office Belongs Assistant Director , Food Safety and Standards Authority of India, Regional Office, Chennai
4. Present Pay: Pay in Pay Band Rs. 19680 +GP Rs.5400

| Name of district, Sub-Division, Taluk and village in which property is situated ( Full location and postal address) | Name and detail of property Housing and other building       | Cost of Construction / acquirement ( and year when purchased ) including of land in case of house and year when purchased | Present value  | If not in own name, state in whose name held and his/her relationship to the Government servant | How acquired - whether by purchase lease mortgage, inheritance, gift or otherwise with date of acquisition and name with details of person/persons from whom acquired | Annual income from property | Remarks |
|---|--|---|----------------|---|---|-----------------------------|---------|
| 1   | 2  | 3   | 4              | 5   | 6   | 7                           | 8       |
| H.NO 111/88, R.F.ROAD. TALUK – PALANI DISTRICT- DINDIGAL TAMILNADU PIN 624601                                       | 350 SQ.FT (SINGLE ROOM RCC HOUSE) LOCATED IN 375 SQ.FT AREA. | 35 YEARS OLD HOUSE ( YEAR 1980)   | APPX TWO LAKHS | IN THE NAME OF MY FATHER SHRI. G.SHANMUGASUNDARAM   | INHERITED FROM MY GRANDFATHER TO MY FATHER.   | NIL ( NOT IN OCCUPATION)    | NIL     |

Signature :   
 Name : S.PANDIYARAJA  
 Designation : Assistant Director  
 Date : 07-03-2016

- 1) In case where is not possible to access the value accurately , appx value to present conditions may be indicated
- 2) Includes short term leases also
- 3) This declaration form is required to be filled in and submitted by every member of the Class I and Class II ( Group A and B ) services under Rule 15(3) of the Central Civil Services ( conduct) rules 1955 ( now rule 8(1) of the CCS ( Conduct ) rules 1964 on first appointment to the Service, and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or mortgage, either in his own or in the name of any member of his family or in the name of any other person dependant on Government servant.
- 4) The wording no change or no addition or as in previous year may be avoided and all details filled up.
- 5) AIS Officers are requested to fill in duplicate
- 6) All columns should be duly filled duly typed neatly.